

IN THE COURT OF SH. CHANDRA SHEKHAR, LD SPECIAL JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS, NEW DELHI

FIR No. RC-DAI-2020-A-0024
PS: CBI, ACB, New Delhi
U/s: 7, 7-A, 8 & 9 PC Act & 120-B IPC
Ram Kishan Mishra v. CBI

27.08.2020

Presence:

(Through CISCO WEBEX Meetings)

Ld. Counsel Sh. Arvind Kumar Shukla for accused Ram Kishan Mishra.

Ld. Public Prosecutor Sh. Amit Kumar for the CBI.

ORDER ON BAIL APPLICATION U/S 439 CR.P.C. MOVED
ON BEHALF OF ACCUSED RAM KISHAN MISHRA

An application seeking bail, on behalf of accused Ram Kishan Mishra was moved before the Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi, who marked the said application to this court for hearing and disposal of the same.

I have heard the submissions of Ld. Counsel Sh. Arvind Kumar Shukla for accused Ram Kishan Mishra and Ld. Public Prosecutor Sh. Amit Kumar for the CBI on the aforesaid bail application by Video Conferencing through CISCO WEBEX Meetings as per the directions of Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi due to spread of pandemic COVID-2019 and special measures taken by the Govt. to prevent it by maintaining social distance.

The Video Conferencing was arranged by Sh. Raj Kumar, Reader in this court.

Ld. Public Prosecutor for the CBI has submitted that some time may be granted to the CBI to file reply and address arguments on the application.

Heard.

Request of Ld. PP for CBI is allowed.

Ld. Defence Counsel has insisted upon keeping the application for hearing on 29.08.2020.



Ld. Public Prosecutor for CBI has submitted the IO will not be able not file reply in such a short period for administrative reasons.

Heard.

The request of both the parties is considered, it seems it is in the interest of justice if the bail application is fixed for hearing on 31.08.2020. *The bail application is accordingly adjourned for hearing for 31.08.2020 at 11:30 a.m. The hearing shall take place in Court Room No. 404, 4th Floor, Rouse Avenue District Courts Complex, New Delhi.*

Ld. Public Prosecutor for the CBI has submitted that IO will appear physically in the court to address his submissions on the aforesaid bail application; however, due to non-availability of transport in his area, he is unable to reach to RADC, New Delhi on the aforesaid date and time, so he may be permitted to address his submissions through the aforesaid CISCO Webex Meegings App.

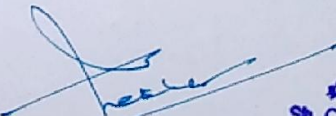
Heard.

Request of Ld. PP for CBI is allowed. Ld. PP for the CBI is permitted to address his submissions through the aforesaid App and IO is directed to appear in person in the court on 31.08.2020 at 11.30 a.m. and address his submissions on the aforesaid application.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated 27.08.2020





CHANDRA SHEKHAR
Special Judge, CBI-19 (PC Act)

श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश (पी.सी.एक्ट) सी.बी.आई-19
Special Judge PC Act (CBI)-19
कैमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
राऊस ऐवेन्यू न्यायालय परिसर
Rouse Avenue Court Complex
नई दिल्ली
New Delhi

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.SPECIAL JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS, NEW DELHI

FIR No. RC-DAI-2020-A-0024
PS: CBI, ACB, New Delhi
U/s: 7, 7-A, 8 & 9 PC Act & 120-B IPC
Neeraj Kumar Singh v. CBI

27.08.2020

Presence:

(Through CISCO WEBEX Meetings)

Ld. Counsel Sh. Sarvendra Singh for accused Neeraj Kumar.

Ld. Public Prosecutor Sh. Amit Kumar for the CBI.

ORDER ON BAIL APPLICATION U/S 439 CR.P.C. MOVED
ON BEHALF OF ACCUSED NEERAJ KUMAR

An application seeking bail, on behalf of accused Neeraj Kumar was moved before the Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi, who marked the said application to this court for hearing and disposal of the same.

I have heard the submissions of Ld. Counsel Sh. Sarvendra Singh for accused Neeraj Kumar and Ld. Public Prosecutor Sh. Amit Kumar for the CBI on the aforesaid bail application by Video Conferencing through CISCO WEBEX Meetings as per the directions of Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi due to spread of pandemic COVID-2019 and special measures taken by the Govt. to prevent it by maintaining social distance.

The Video Conferencing was arranged by Sh. Raj Kumar, Reader in this court.

Ld. Public Prosecutor for the CBI has submitted that some time may be granted to the CBI to file reply and address arguments on the application.

Heard.

Request of Ld. PP for CBI is allowed.

Ld. Defence Counsel has submitted that if IO wants to verify the medical record annexed with the application, directions may be given to him to verify the same prior to next date fixed for hearing.



Heard.

Request of Ld. Defence Counsel is allowed.

IO is directed to verify the medical record of the accused annexed with the bail application prior to the next date and the bail application is adjourned for hearing for 31.08.2020 at 11:00 a.m. The hearing shall take place in Court Room No. 404, 4th Floor, Rouse Avenue District Courts Complex, New Delhi.

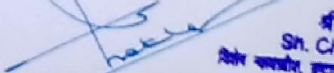
Ld. Public Prosecutor for the CBI has submitted that IO will appear physically in the court to address his submissions on the aforesaid bail application; however, due to non-availability of transport in his area, he is unable to reach to RADC, New Delhi on the aforesaid date and time, so he may be permitted to address his submissions through the aforesaid CISCO Webex Meegings App.

Heard.

Request of Ld. PP for CBI is allowed. Ld. PP for the CBI is permitted to address his submissions through the aforesaid App and IO is directed to appear in person in the court on 31.08.2020 at 11 a.m. and address his submissions on the aforesaid application.

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श्री चन्द्र शेखर
Sh. Chandra Shekhar
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